

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1732
TO BE ANSWERED ON 10TH DECEMBER, 2024**

STUDY ON THE AVAILABILITY OF BANNED DRUGS IN MARKET

1732 #: SHRI RAMJI LAL SUMAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether any study on the availability of banned and spurious drugs in the market and their use in the country has been conducted;
- (b) whether it is a fact that large scale use of spurious and banned drugs is causing adverse effect on people's health; and
- (c) the details of spurious and banned drugs seized in the country in the last three years along with the details of the action taken on such cases?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c): As a part of surveillance and monitoring activities, the Drugs Inspectors draw drug samples from the supply chain at regular frequency for quality checks. In case the sample is found to be Not of Standard Quality (NSQ)/ Spurious/Adulterated/Misbranded, actions are initiated as per provisions of the Drugs and Cosmetics Act, 1940 and rules thereunder.

A list of drugs of various companies, which are declared Not of Standard Quality/ Spurious/ Misbranded/ Adulterated by the Central Drugs Testing Laboratories are regularly uploaded on the website of Central Drugs Standard Control Organization (CDSCO) under the heading of Drug Alert (www.cdsc.gov.in).

As per information received from various States/Union Territories Drugs Controllers, number of drug samples reported Not of Standard Quality/spurious/adulterated and enforcement action taken by the States/UTs Drugs Controller during the last three years is as under:

Year (April to March)	Number of drugs samples tested	Number of drugs samples declared Not of Standard Quality	Number of drugs samples declared Spurious/ Adulterated	Number of prosecution launched for manufacturing, sale and distribution of spurious/adulterated drugs
2021-2022	88,844	2,545	379	592
2022-2023	96,713	3,053	424	663
2023-2024	1,06,150	2,988	282	604

Manufacture of Spurious/Adulterated/Not of Standard Quality drugs etc. is a punishable offence under the provisions of Drugs & Cosmetics Act, 1940 and concerned licensing authorities are empowered to take action in such cases. Use of any Spurious/Adulterated/Not of Standard Quality drugs etc. is detrimental and may cause adverse effects on patient's health.

Isolated complaints regarding such drugs as and when received are investigated along with the licensing authorities concerned for taking action as per the provisions of the Drugs & Cosmetics Act, 1940 and the Drugs & Cosmetics Rules, 1945.
